

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 115/TT/2014

Date: 7.7.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of Transmission Tariff for (A) 765kV, 240MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad substation and (B) 765 kV, 240MVAR Switchable Line Reactor of 765kV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad substation under "System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh(IPP-E)" in Western Region.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to respondents/ beneficiaries, latest by 23.7.2014:-

- 1) There is cost variation in certain items under the following heads:

Asset	Particulars	% Variation
Asset-1	Switchgear (CT, PT, Circuit Breaker, Isolators etc)	31.3
	Compensating Equipment (Reactor, SVCs etc)	46.9
Asset-2	Switchgear (CT, PT, Circuit Breaker, Isolators etc)	59.9
	Compensating Equipment (Reactor, SVCs etc)	53.7

Justification for above cost variation along-with documentary evidence and the cost estimates forming basis of FR and actual awarded as per format enclosed as Annexure;

- 2) Basis of claiming additional RoE of 0.5% when assets have not been commissioned, along with certificate from Regional Power Committee /National Power Committee to the effect that commissioning of Switchable Line Reactors will benefit the system operation in the

Regional/National Grid as per requirements of Regulation 24 of the 2014 Tariff Regulations.

- 3) On perusal of extract from minutes of the 24th meeting of WRPC, it is observed "it was insisted for commissioning of Bus Reactors as early as possible considering the voltage profile prevailing in the grid" has not been found in the extract of minutes of meeting attached with the petition. A copy of relevant portion of the minutes of meeting wherein it has been mentioned be provided.
- 4) Actual date of commercial operation of Assets;
- 5) Data for Capital cost benchmarking as per CERC orders dated 27.4.2010 and 16.6.2010.

Yours faithfully,

(Dr. P.K. Sinha)
A C (Legal)

